

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. No. 231/94
in
O.A. No. 308/90

New Delhi this the 25th Day of July 1994.

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri B.K. Singh, Member (A)

Shri Alam Chand Verma,
S/o Late Shri Choudhary Mokham Singh,
Sr. PET (Retd.),
R/o 387/7, E/1 East Azad Nagar,
Delhi-110 057.

... Applicant

Vs.

1. Lt. Governor,
through Chief Secretary,
Delhi Administration,
Old Secretariat,
5 Sham Nath Marg,
Delhi.

2. Director of Education,
Delhi Administration,
Directorate of Education,
Old Secretariat,
Delhi.

3. Joint Director of Education (Admn.),
Delhi Administration,
Directorate of Education,
Old Secretariat,
Delhi

... Respondents

(By Advocate : Mrs. Avnish Ahlawat)

D R D E R (By Circulation)

Hon'ble Shri J.P. Sharma, Member (J)

The Review Applicant has filed the petition for reviewing the judgement dated 7.6.1994 by which the relief prayed by the applicant in O.A. where he claimed for assignment of due seniority on the basis of length of service. None appeared at the time of hearing on behalf of the applicant. The counsel for the respondents appeared. The applicant has filed the O.A. after he has already retired from service from the post of Sr. PET. The ground for review is that the judgement has been passed in the absence of applicant that cannot

b

12

be taken as a ground to review the judgement. The other ground is that the issue in CWP 935/76 was not similar to the present issue involved in the case of the applicant. This matter has already been discussed in the judgement and the interpretation placed by the applicant in the R.A. cannot be allowed to re-open the case. Grounds (d), (e) & (f) do not actually make out any ground and are argumentative in nature. The material point has been fully discussed in the body of the judgement and there is no error apparent on the face of the judgement. The application, therefore, is devoid of merit and is dismissed.


(B.K. Singh)
Member(A)


(J.P. Sharma)
Member(J)

Mittal